

From: iwpahq@windpro.org

To: Harpreet Singh Pruthi <secy@cercind.gov.in>, Shilpa Agarwal <shilpa@cercind.gov.in>

Sent: Mon, 15 Jul 2024 21:17:53 +0530 (IST)

Subject: IWPA comments on the Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024.

Dear Sir / Madam,

We refer to your Draft Notification No.L-1/265/2022/CERC dated 12.06.2024 inviting comments on the Draft Central Electricity Regulatory commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024. In this connection, Indian Wind Power Association is pleased to submit its comments and the same is attached herewith for your kind reference.

We request that the same be considered favorably.

Thanking you,

Yours sincerely,

For Indian Wind Power Association

[image: SG Business card.png]



INDIAN WIND POWER ASSOCIATION

IWPA comments on the First Amendment to the CERC Grid Code

Items in the Amendment Regulation.	Existing Grid Code	Proposed Amendment	Comments
Item 6	<p>49 (7) Revision of Declared Capacity and schedule, shall be allowed on account of forced outage of a unit of a generating station or ESS (as an injecting entity) only in case of bilateral transactions and not in case of collective transaction. Such generating station or ESS (as injecting entity) or the electricity trader or any other agency selling power from the unit of the generating station or ESS shall immediately intimate the outage of the unit along with the requisition for revision of Declared Capacity and schedule and the estimated time of restoration of the unit, to SLDC or RLDC, as the case may be. The schedule of beneficiaries, sellers and buyers of power from this generating unit shall be revised on pro-rata basis for all bilateral transactions. The revised Declared</p>	<p>(5) The following Clause (7-a) shall be inserted after Clause (7) of Regulation 49 of the Principal Regulations:</p> <p>“(7-a) Revision of Declared Capacity and schedule of a generating station or ESS (as an injecting entity) shall be allowed only in case of bilateral transactions and not in case of collective transaction as per following details:</p> <p>(a)The generating station (other than lignite, gas based thermal generating station, and hydro generating station) or ESS (as an injecting entity), <u>shall be allowed a maximum of 4 (four) revisions of Declared Capacity and schedule in a day subject to a maximum of 60 (sixty) revisions during a month, due to reasons such as a partial outage of the unit or</u></p>	<p>Scheduling REGS are much more difficult when compare to the Conventional thermal stations. In as much as conventional stations are permitted to revise the schedule 6 times per day subject to 120 times in a month, it is injustice to allow only 4 times to REGS and ES subject to 60 times in a month.</p> <p>We request that the REGS and ES are also may be permitted to revise their schedule for 6 times per day subject to 120 times in a month in line with at least the conventional power stations.</p>



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		<p><u>variation of fuel quality or any other technical reason to be recorded in writing.</u></p> <p>(b) <u>The generating station based on lignite, gas or hydro generating station shall be allowed 6(six) revisions of Declared Capacity and schedule in a day subject to a maximum of 120 (One hundred twenty) revisions during a month, due to reasons such as partial outage of the unit or water availability for hydro generating stations or fuel quality or variations in supply of gas for gas generating stations or any other technical reason to be recorded in writing.</u></p>	
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